

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. /253/91
T.A.NO.

DATE OF DECISION 09-97.1998

K.M.Shukla _____ Petitioner

Mr.Y.N.Oza & Mr.J.S.Yadav _____ Advocate for the Petitioner [s]
 " Versus

Union of India & ors. _____ Respondent

Mrs.P.Safaya _____ Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble Mr. P.C.Kannan : Member (J)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

Kanaiyalal Maha shankar Shukla,

residing at : 6/1, Ganeshkunj Society,
Nr. Nava Vikas Gruh,
Vasana,
Ahmedabad.

..... Applicant

Advocate **Mr.Y.N.Oza**
Mr.J.S.Yadav

versus

1. Union of India, Through :
Secretary,
Department of Census,
Ministry of Home Affairs,
New Delhi.
2. Director,
Department of Census,
Opp.V.S.Hospital,
Ellsibrige,
Ahmedabad.
3. Dy.Director,
Department of Census,
R.T.O. -2,
Kamdhenu Complex,
Ambawadi,
Nr.Pankare ~~Rkness~~ Pole,
Ahmedabad.

..... Respondents

Advocate **Mrs.P.Safaya**

ORAL ORDER

O.A.253/91

Date: 09-07-1998

Per Hon'ble Mr. V. Radhakrishnan

3 Member (A)

None present for the applicant when called out at 1.00 pm. Even last time no one was present on behalf of the applicant. It appears that the applicant is no longer interested in pursuing the matter and hence dismissed for non prosecution. No order as to costs.



(P.C.Kannan)

Member (J)



(V.Radhakrishnan)

Member (A)

*SSN...